

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 361/MP/2023**

Subject : Petition under Sections 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the CERC (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff for installation of various Emission Control Systems in Bokaro-A Thermal Power Station (1x500 MW) of DVC in compliance of Revised Emission Standards.

Petitioner : Damodar Valley Corporation

Respondents : Punjab State Power Corporation Limited and 2 others

Date of Hearing : **27.12.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Ashutosh Srivastava, Advocate, DVC  
Shri Aashwyn Singh, Advocate, DVC  
Ms. Suparna Srivastava, Advocate, PSPCL  
Ms. Arshiya Sharma, Advocate, PSPCL

**Record of Proceedings**

The case was called out for a virtual hearing.

2. During the hearing, the learned counsel for the Petitioner submitted that the additional information directed by the Commission has been submitted.
3. The learned counsel for the Respondent made preliminary submissions and requested time to file a reply, subject to the Petitioner addressing preliminary objections.
4. The Commission, after hearing the parties, directed the Petitioner to submit the following additional information after serving a copy to the Respondents on or before **21.1.2025**:
  - a) *A copy of the investment approval/sanction order in respect of the installation of the CM (De-Nox) system for BTPS A (1x500MW).*
  - b) *Detailed break up of IEDC(Form-P).*
  - c) *The details of cost overrun (Form-F), time overrun (Form-G), and assets decapitalized up to the actual Ode (Form-I).*



- d) *Details with justification and supporting documents in terms of Regulation 64 of the 2024 Tariff Regulations for calculating the value of weighted average GCV of coal as per additional form (Form-O(i)).*
- e) *Item-wise details of projected add cap in respect of initial spares as claimed in Form-B.*
- f) *PG test report of the ECS(FGD+CMS) and the conditions considered thereof.*
- g) *The Auditor certified details of capitalization (both on an accrual basis and on a cash basis).*
- h) *Formulae in Excel for computing the weighted average landed price of reagent(limestone) as submitted in Form 16 along with supporting documents.*
- i) *The reasons for the non-availability of the shutdown, which caused a delay in the declaration of ODe of CMS with details of correspondences made with the respective RPC/ RLDC along with supporting documentary evidence. Further, the details of outages (forced/planned/unit overhaul etc.) occurred during the anticipated Ode to actual Ode of the said CMS shall also be submitted.*
- j) *LD with supporting documents recovered from the contractor on account of delay.*
- k) *Any other Form required for the determination of supplementary tariff for ECS (FGD+CMS) shall be submitted by the Petitioner along with supporting document.*
- l) *Petitioner has submitted the 'draw down schedule for Calculation of Normative IDC and financing charges', 'calculation of Notional IDC'; mentioned the amount in 'Form B' as IDC and FC claimed and mentioned zero against notional IDC. Petitioner shall clarify whether the amount written in form B is actual IDC or normative IDC. Petitioner is also required to submit a detailed calculation of actual IDC as well as normative IDC separately duly certified by the auditor together with an editable soft copy with linkage.*
- m) *The calculation of interest rates applied for calculation of Interest During Construction (IDC) together with supporting documents.*
- n) *The calculation of interest rates applied for the calculation of the Weighted Average Rate of Interest (WAROI) applied for the calculation of interest on loan together with supporting documents.*
- o) *The basis for the claim of effective tax rate as 25.17%, along with a copy of the latest filed ITR-6 and acknowledgement of the same.*

5. The Respondents are permitted to file their replies by **11.2.2025** after serving a copy on the Petitioner, who may file its rejoinder, if any, by **25.2.2025**. Pleadings shall be completed by parties within the due dates mentioned above.

6. The matter will be listed for hearing on **7.3.2025**.

**By order of the Commission**

**Sd/-  
(Deepak Pandey)  
Assistant Chief (Law)**